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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH : NEW DELHI

D.A. No. 570/90

New Delhi this the 16th of August, 1994

Hon'ble Shri J.P. Sharma, Member (J)

Hon'ble Shri P.T. Thiruvengadam, Member (A)

Shri Jai Prakash Verma

2. Shri Nathu Singh
3. Shri Karam Singh
4. Shri Sakur Ali
5. Shri Ajab Singh
6. Shri Bhagla Pandey
7. Shri O.S. Yadav
8. Shri Vijay Pal Singh
9. Shri Sakur Md.
10. Shri M.P. Sharma,
11. Shri Ramesh Chand
12. Shri Santosh Kumar
13. Shri Murari Lal Sharma
14. Shri Maheshanand
15. Shri Sher Singh
16. Shri B.D. Narraein
17. Shri Jattashankar
18. Shri Patti Ram
19. Shri Jagbir
20. Shri Jagmal Singh
21. Shri Siya Ram
22. Shri Sukh Darshan
23. Shri Arjun Dass
24. Shri Bhagwati Pd.
25. Shri Balwan Singh
26. Shri Lal Chand
27. Shri Sakh Raj
28. Shri Ghan Shyam
29. Shri Chandrika Pashwan
30. Shri Laxmi Narain
31. Shri Ram Pal Singh
32. Shri Ram Kishan
33. Shri Ram Surat
34. Shri Hardya Prakash
35. Shri Kishan Lal
36. Shri C.P. Singh
37. Shri Jai Ram Singh
38. Shri Rerku Singh
39. Shri Rattan Singh
40. Shri Ram Kasav
41. Shri Moti Ram
42. Shri Than Singh
43. Shri Sohan Lal
44. Shri Ram Saran
45. Shri Prakash Chand
46. Shri Kailash Chand
47. Shri Kanti Parshad
48. Shri Mahipal Singh
49. Shri Ram Pal Singh

All are of
Delhi Milk Scheme

Contd.....

59. Shri Bhim Singh
51. Shri Karan Singh

... Applicant

(By Advocate: None)

Vs.

1. Union of India,
through Secretary,
Ministry of Agriculture
(Dept. of Agri. & Cooperative)
Krishi Bhawan,
New Delhi.

2. General Manager,
Delhi Milk Scheme,
West Patel Nagar,
New Delhi-110 008.

... Respondents

(By Advocate: Sh V.S.R. Krishna)

ORDER (Oral)

Hon'ble Shri J.P. Sharma, Member (J)

The applicant representing himself and 51 others filed this application in March 1990 whereby he prayed that the order dated 28.12.1989 issued by the Ministry of Agriculture, DMS on the subject of implementation of the recommendations of SIU be quashed with a further direction that the respondents not to give effect to the report of SIU. The respondents appeared on notice and opposed the grant of the relief. The applicants were represented through Shri K.L. Bhatia who unfortunately expired during the pendency of the case. So a notice was issued in June 1994 to the applicants for today. None is present for the applicants. There was an interim direction issued by the order dated 11.5.1990 to the respondents to whereby it was directed that re-employment of the persons should be strictly in accordance with the relevant rules, that the surplus staff should not suffer in terms of salary and other benefits and that the action taken by them in this regard will be subject to the outcome of these applications.

It appears that after this the respondents have followed these directions and the applicants thereafter did not take interest in pursuing these applications.

2. It appears that MP 217/92 was filed by the applicants in which a further direction was sought that the respondents be restrained from declaring the applicants as surplus and relieving them for posting in any other Organisation/Establishment pending final decision of the O.A. This M.A. came before the Division Bench on 21.2.1992 and was dismissed. It appears that the applicants by virtue of this order lost interest in the O.A. itself.

3. In the O.A. No. 575/90 by the similarly placed employees praying for the grant of the similar relief have been considered by the Principal Bench and has been disposed of by the judgement.

4. The application therefore is dismissed in default for non-prosecution.

P.T.T.S

(P.T. Thiruvengadam)
Member(A)

J.P.S

(J.P. Sharma)
Member(J)

Mittal